

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Interlocutory Application No.892/2020**  
**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2020**  
**(F.No.22.01.2020/NCLAT/UR/160**

**In the matter of:**

ISMT Ltd. .... Appellant  
Versus  
HIM Teknoforge Limited .... Respondent  
Appearance: Mr. Eeshan Pandey, Advocate the Appellant.

**26.02.2020**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 22.01.2020 and the Office after scrutiny of the Memo of Appeal on 23.01.2020, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 30.01.2020. The Appellant re-filed the Memo of Appeal on 25.02.2020. It is stated in the Interlocutory Application (IA) that the Appellant resides and its Registered Office is at Pune, Maharashtra and the requisite documents were to be properly notarized and sent to the Counsel in Delhi, which took some time. Hence, there is delay of 26 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar